

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 180 of 2001

New Delhi, this the 24th January, 2001

HON'BLE MR. KULDIP SINGH, MEMBER (JUDL)

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Kaptan Singh S/o Sh. Kaliram
R/o Daryapur Kalan,
Delhi.

- APPLICANT

(By Advocate: Shri Harvir Singh)

Versus

1. Union of India Through The Cabinet Secretary
Government of India,
North Block,
New Delhi.
2. The Joint Secretary,
Office of Cabinet Secretariat,
Government of India, North Block,
New Delhi-12. -RESPONDENTS

O R D E R (ORAL)

By Hon'ble Mr. Kuldip Singh, Member (Judl)

The applicant has filed this OA on 19.1.2001 to challenge the order of termination of his service which was passed on 11.11.1991. On the face of it, the OA appears to be grossly time barred and is also hit by delay and laches. However, Shri Harvir Singh, counsel for the applicant prays that the last order was passed by the department on 6.11.2000, so his OA is within time.

2. I have gone through the impugned order, Annexure A-1, dated 6.11.2000 and paragraph 3 of the letter is reproduced hereinbelow:-

"3. Shri Kaptan Singh, who has been making repeated representation, has already been replied adequately. Photocopies of the replies sent to him on 12.6.1997 and 27.10.1999 are enclosed for ready reference".

3. A perusal of the letter dated 6.11.2000 shows

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that the applicant had earlier made various representations to the respondents which had been rejected. A perusal of the paragraph 3, reproduced above, shows that while sending reply to the latest representation, the department has also annexed along with that photocopies of the earlier replies whereby his representations were rejected. It is a well settled law that repeated representations do not extend the time of limitation. Hence, I am of the considered opinion that the CA being grossly time barred is dismissed in limine.

Kuldip Singh
 (KULDIP SINGH)
 MEMBER (JUDL)

/Rakesh